

Shri M. C. Chagla: Sir, I introduce the Bill.

Shri S. M. Banerjee (Kanpur): Sir, I want to know the special reasons for the Minister of External Affairs introducing this Bill. Why has the Defence Minister not done it? Are we still continuing with the practice that Nagaland and other things come under the External Affairs Minister? He should explain that.

Shri K. Manoharan (Madras North): Sir, can we not take up the No-Confidence Motion on Monday?

Mr. Speaker: No.

13.07½ hrs.

REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL*

The Minister of Law (Shri Govinda Menon): Sir, I beg to move for leave to introduce a Bill further to amend the Representation of the People Act, 1951.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Representation of the People Act, 1951."

The motion was adopted.

Shri Govinda Menon: Sir, I introduce the Bill.

13.08 hrs.

STATEMENT RE. ORDINANCE

(1) REPRESENTATION OF THE PEOPLE (AMENDMENT) ORDINANCE

The Minister of Law (Shri Govinda Menon): Sir, I beg to lay on the Table a copy of the explanatory statement giving reasons for immediate legislation by the Representation of the People (Amendment) Ordinance,

1967, as required under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

13.08½ hrs.

LAND ACQUISITION (AMENDMENT AND VALIDATION) BILL*

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Annasahib Shinde): Sir, I beg to move for leave to introduce a Bill further to amend the Land Acquisition Act, 1894, and to validate certain acquisitions of land under the said Act.

Shri S. M. Banerjee (Kanpur): Sir, this Bill has been circulated to us. This is based on a judgment of the Supreme Court. I would have liked that along with this Bill that judgment of the Supreme Court should have been circulated to us to understand the whole thing. I would only request the hon. Minister to circulate the copy of the Supreme Court judgment which has necessitated this Bill for the validation of certain land acquisitions.

Shri Bal Raj Madhok (South Delhi): It is a very relevant point. The copy of the Supreme Court judgement should be circulated.

Mr. Speaker: What is the view of the Minister?

Shri Annasahib Shinde: The Supreme Court judgement is a public document. It is available to hon. Members.

Mr. Speaker: A few copies may be kept here also.

Shri Nambiar: Shri Shukla has presented a long list of notifications....

Mr. Speaker: We cannot go back now.

*Published in Gazette of India Extraordinary, Part II, Section 2, dated 18th March, 1967.

[Mr. Speaker]

The question is:

"That leave be granted to introduce a Bill further to amend the Land Acquisition Act, 1894, and to validate certain acquisitions of land under the said Act."

The motion was adopted.

Shri Anasahib Shinde: I introduce the Bill.

13.10 hrs.

STATEMENT RE. ORDINANCE
—contd.

(ii) LAND ACQUISITION (AMENDMENT
AND VALIDATION) ORDINANCE

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Anasahib Shinde): I lay on the Table a copy of the explanatory statement giving reasons for immediate legislation by the Land Acquisition (Amendment and Validation) Ordinance, 1967, as required under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

13.10½ hrs.

STATEMENT RE. TERMINATION
- OF EMERGENCY

The Minister of Home Affairs (Shri Y. B. Chavan): Mr. Speaker, Sir, I beg to make the following statement.

The Proclamation of Emergency which was made in the wake of Chinese aggression has been reviewed. In actual practice, Government have already restricted the exercise of Emergency powers to certain areas only. It is their intention to seek necessary constitutional authority to terminate with effect from 1st July, 1967 the state of emergency in all parts of the country except where abnormal conditions still persist.

13. 11 hrs.

MOTION OF NO-CONFIDENCE IN
THE COUNCIL OF MINISTERS

Mr. Speaker: We shall now take up the No-Confidence Motion.

Shri Vajpayee.

Shri A. K. Gopalan (Kasergod): Are we having the discussion just now?

Mr. Speaker: All of us agreed.

Shri A. K. Gopalan: May I make a submission? It is true, as the Law Minister said, that when the No-Confidence Motion is moved, it must be taken up first before any other subject is taken up. But as far as today's order paper is concerned, the work is over and there is no other business left. We can take it up on Monday.

Mr. Speaker: All of us agreed, including the Prime Minister, that it could be taken up today. Let us take it up today and it will also be discussed on Monday.

Shri A. K. Gopalan: I suggest that the No-Confidence Motion may be moved today; the mover is there and he can speak. As far as others are concerned, they may speak on Monday. We know it only now; we did not know it before. You may give an opportunity to the mover of the No-Confidence Motion. He can move it and then it can be taken up on Monday.

Dr. Karni Singh (Bikaner): I wish to make a submission that since this No-Confidence Motion is primarily fixed on the President's rule in Rajasthan, the Members of the Opposition from Rajasthan who have given adjournment motions should be given time earlier.

Shri Hem Barua (Mangaldai): The convention is that after the normal routine business is transacted in the House, the House is adjourned.